

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
STARRED QUESTION NO. 312
TO BE ANSWERED ON 21.08.2025

Relocation of tribals from tiger conservation reserves

312*. SHRI SAKET GOKHALE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether there have been cases of relocation of forest-dwelling tribals from tiger reserves across various States in the country between January 2022 till date, if so, the details thereof; and
- (b) whether consent of forest-dwelling tribals in tiger reserves is sought before their relocation, if so, the details of cases where tribals have raised objections against such relocations?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV)

(a) & (b):- A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE RAJYA SABHA STARRED QUESTION NO. 312 ON RELOCATION OF TRIBALS FROM TIGER CONSERVATION RESERVES DUE FOR REPLY ON 21.08.2025

(a) As reported by the States, 56 villages have been relocated from 13 tiger reserves from January 2022 to date and the details are as under:-

Sl. No.	Name of Tiger Reserve	State	Number of families voluntarily relocated	Number of villages from where these families were voluntarily relocated
1.	Nagarhole	Karnataka	10	03
2.	Veerangana Durgavati	Madhya Pradesh	2428	20
3.	Tadoba-Andhari	Maharashtra	355	02
4.	Palamau	Jharkhand	138	02
5.	Satpura	Madhya Pradesh	307	02
6.	Simlipal	Odisha	13	01
7.	Buxa	West Bengal	246	02
8.	Satkosia	Odisha	93	02
9.	Sariska	Rajasthan	294	09
10.	Ranthambore	Rajasthan	247	03
11.	Ramgarh Vishdhari	Rajasthan	145	01
12.	Sanjay-Dubri	Madhya Pradesh	496	05
13.	Kali	Karnataka	394	04
Total			5166	56

(b) Village rehabilitation from core/critical tiger habitat of tiger reserves is a voluntary process and is carried out as per provisions of the Wildlife (Protection) Act, 1972 read with Forest Rights Act, 2006.
